

5

CENTRAL ADMINISTRATIVE TRIBUNAL,
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO. 366 OF 1998
Cuttack this the 13th day of April, 1999

(PRONOUNCED IN THE OPEN COURT)

Ganeshwar Mohanta

Applicant(s)

-Versus-

Union of India & others

Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? Yes .
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? No .

(G. NARASIMHAM)
MEMBER (JUDICIAL)

(SOMNATH SOM)
VICE-CHAIRMAN

Somnath Som
13.4.99

6

**CENTRAL ADMINISTRATIVE TRIBUNAL,
UTTACK BENCH, CUTTACK**

**ORIGINAL APPLICATION NO. 366 OF 1998
Cuttack this the 13th day of April, 1999**

CORAM:

**THE HON'BLE SHRI SOMNATH SOM, VICE-CHAIRMAN
AND
THE HON'BLE SHRI G.NARASIMHAM, MEMBER(JUDICIAL)**

...

**Sri Ganeshwar Mohanta, aged 41 years,
S/o. Late Kanka Mohanta, Vill/Srirampur
P.O: Baripada, Dist: Mayurbhanj,
presently working as Postal Assistant
S.B.C.O., Baripada Head Post Office**

...

Applicant

By the Advocates : Mr.P.K.Padhi

-Versus-

1. Union of India represented by its
Chief Post Master General(Orissa Circle)
At/Po: Bhubaneswar, Dist: Khurda-751001
2. Director of Postal Services(Hqrs)
O/O. C.P.M.G., Bhubaneswar-751001
3. Accounts Officer,
Internal Checking Organisation
O/O C.P.M.G., (Orissa Circle)
At/Po: Bhubaneswar, Dist: Khurda-751001
4. Superintendent of Post Offices,
Mayurbhanj Division,
At/Po: Baripada, Dist: Mayurbhanj
5. Head Postmaster, Baripada Head Post Office
At/Po: Baripada, Dist: Mayurbhanj-757001
6. Supervisor, Savings Bank Control Organisation
O/O. Baripada Head Post Office,
At/Po: Baripada, Dist: Mayurbhanj

...

Respondents

**By the Advocates : Mr.A.K.Bose
Sr.Standing Counsel
(Central)**

...

ORDER

MR. SOMNATH SOM, VICE-CHAIRMAN: In this application under Section 19 of the Administrative Tribunals Act, 1985, the applicant has prayed for direction to respondents to sanction bill for 111(One hundred and eleven) ledger agreement, which the applicant has performed during April, 96 to June, 96 along with due interest.

2. In view of counter filed by the respondents, it is not necessary to go into too much facts of the matter. The admitted position is that the applicant was working as Postal Assistant, Savings Bank Control Organisation, Baripada and he performed honorarium work in respect of 111 ledger agreement from April, 1996 to June, 1996 and preferred bills amounting to Rs.720/- for April, 1996, Rs.1140/- for May, 1996 and Rs.3330/- for June, 1996. The respondents have stated that bills preferred by the applicant for April, 1996 amounting to Rs.720/- and May, 1996 amounting to Rs.1140/- have been sanctioned and paid to the applicant on 14.10.1998. As regards bill for June, 1996 amounting to Rs.3330/-, the respondents have submitted at page 2 of the counter that since the amount claimed by the applicant in this bill is beyond the power of the Chief Post Master General, the matter has been referred to Director General(Posts) New Delhi ^{on 26.10.1998} for approval and soon after receipt of the approval, the bill will be released. In view of the position indicated in the counter, it is directed that respondents to obtain sanction from Director General(Posts) to the admissible amount and pay the bill to the petitioner within a period of four months from the date of receipt of this order.

S. Som

3. The applicant has also claimed payment of interest. We note from the counter filed by the respondents that with regard to this bill (June, 1996) certain allegations against the applicant were received in the Circle Office as well as in the Office of Superintendent Post Offices, Mayurbhanj. Accordingly the Superintendent of Post Offices conducted the inquiry into the matter to establish the correct position of the case. Being aggrieved the applicant made representations to Circle Office and Division Office. Further the Accounts Officers, I.C.O.(S.B.), Office of C.P.M.G. conducted the inquiry and submitted report. It is also found that with regard to this bill certain allegations were received and more than one inquiry were conducted in the matter. This obviously resulted delay in payment of the bill. In consideration of this we feel that no case for payment of interest has been made out by the applicant. In view of this, this part of the prayer is rejected.

4. The application is disposed of in terms of order passed above, but without any order as to costs.

(G.NARASIMHAM)
MEMBER (JUDICIAL)

B.K.SAHOO

Somnath Som.
(SOMNATH SOM)
VICE-CHAIRMAN
13.7.99